

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 193 of 2020

IN THE MATTER OF:

Ashwani Setia

...Appellant.

Versus

Bhawani Industries Pvt. Ltd. & Anr.

...Respondents.

Present:

For Appellant: None.

For Respondent: Mr. Pulkit Goel, Advocate for R-2.

ORDER
(Virtual Mode)

08.12.2020 Learned Counsel for Respondent No. 2/RP is present on Video Conference. Learned Counsel for the Appellant and Learned Counsel for the Respondent No. 1 are not present. It is stated that they have not joined on Video Conference. Respondent No. 1 has also not filed Reply-Affidavit.

Respondent may file Reply-Affidavit within a week. Rejoinder, if any, may be filed within a week thereafter. Parties may file brief Written-Submissions and Copies of Judgments as directed on 06th November, 2020 within two weeks.

On next date, if the parties or any of them is not present, we may proceed further with the Appeal.

List the Appeal 'For Admission (After Notice)' Hearing **on 06th January, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)